

CENTRAL ELECTRICITY REGULATORY COMMISSION

3rd & 4th Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001

Ph: 91-11-23353503 Fax: 91-11 23753923

Dated: 30.03.2016

Petition No. SM/03/2016 (Suo-Motu)

Subject: Determination of levellised generic tariff for FY 2016-17 under Regulation 8 of the Central Electricity Regulatory Commission (Terms and Conditions for Tariff determination from Renewable Energy Sources) Regulations, 2012

PUBLIC NOTICE

1. In exercise of powers conferred under Section 61 read with Section 178 (2) (s) of the Electricity Act, 2003 (36 of 2003), and all other powers enabling it in this behalf, and after previous publication, the Central Electricity Regulatory Commission hereby issues draft order for Determination of levellised generic tariff for FY 2016-17 under Regulation 8 of the Central Electricity Regulatory Commission (Terms and Conditions for Tariff determination from Renewable Energy Sources) Regulations, 2012. The Draft order is annexed to this notice and can also be downloaded from www.cercind.gov.in.
2. Notice is hereby given under sub-section (3) of section 178 of the Act read with Rule 3 of the Electricity (Procedure for Previous Publication) Rules, 2005 inviting comments / suggestions / objections on the draft regulations which may be sent to the undersigned latest by 11.04.2016.
3. The comments / suggestions / objections received in the Commission's office after the stipulated date shall not be considered while finalizing these regulations.
4. The Commission has decided to hold a public hearing on the above subject as per details given below:

Details	Date	Time	Venue	Invitees
Determination of levellised generic tariff for FY 2016-17 under Regulation 8 of the Central Electricity Regulatory Commission (Terms and Conditions for Tariff determination from Renewable Energy Sources) Regulations, 2012	12.04.2016	2:30 pm	CERC Court Room, 4 th floor, Chanderlok Building, 36 Janpath, New Delhi- 110001	Representatives of Central/ State Governments/ State CPSUs/ Generating Company/ Transmission Licensees/Individual Experts/ NGOs/ IPPs/ Financial Institutions/ Consultancy Firms/ Developers/ Distribution Utilities and any other stakeholders.

5. The Commission values your views and believes that your participation/participation of your organization in the public hearing will be of immense assistance in arriving at a just and fair conclusion on different issues at stake. It is, therefore, requested that you may attend the hearing on the above mentioned date or in the case of an organization, designate a responsible officer (one / two only) to attend the same.
6. To enable proper arrangements for the hearing, it is requested that the name of the participant/representative of your organization may please be communicated to the Secretary of the Commission latest by 11.04.2016. Please also let us know if you / your organization propose to make a presentation during the hearing. The presentation may please be planned to be limited to duration of 5-10 minutes and be covered in not more than 8-10 slides. A line in confirmation about participation in the hearing would be highly appreciated.

T. Rout
Chief (Legal)